

In the National Company Law Tribunal, Jaipur

Item No. 113

CP No. (IB)- 228/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Harit Polytech Pvt. Ltd.

.....Applicant/Petitioners

VS.

M/s Anamika Conductors (P) Ltd.

.....Respondent

Order delivered on 30.01.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Kumar Vikram, Adv.

For Respondent(s) : Amol Vyas, Adv.

ORDER

Heard the submissions made by the counsel for the Operational Creditor and the counsel for the Corporate Debtor. Counsel for the Corporate Debtor has submitted that he is filing reply today and he is not seeking any further time in the matter. Therefore, post the matter to 27.02.2020.

Sd-

(RAGHU NAYYAR)  
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)  
JUDICIAL MEMBER